

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 1
(IB)-536(PB)/2020

IN THE MATTER OF:

Nippon India Mutual Fund

.... Applicant/petitioner

Vs.

Avantha Holdings Ltd. & anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.03.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

-
ORDER

By Order of the Bench, the matter is listed on 14.04.2020.



(Nirmala Vincent)
Court Officer